

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **05.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/51/CHE/2021
NAME OF THE PETITIONER(S) : G.Rajamchetty and sons jewellers LLP
NAME OF THE RESPONDENTS : RoC Chennai
UNDER SECTION : Sec 131 of CA, 2013

ORDER

Present: Ld. Counsel Ms. H Archana for the Petitioner.

Ld. Counsel Shri. Avinash Krishnan Ravi for the RoC.

RoC report filed raising the objection that this petition has been filed by a limited liability partnership. LLP Act does not prescribe any provision for revision of financial statements, unlike Section 131 of Companies Act, 2013 enabling the companies to revise the financial statements.

Petitioner is directed to file response to the report for consideration.
Copy be served on the Counsel for RoC.

List the petition for hearing on **23.07.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)